



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification
Jammu, the 11th March, 2019

SRO 171 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificates (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint following officers to be competent authority for purposes of the said Act, within the territorial jurisdiction shown against each:-

S. No	Name of the Officer	Designation	Jurisdiction
1.	Shri. Syed Yasir Farooq, KAS.	Assistant Commissioner Revenue Anantnag.	Tehsils Anantnag East (Mattan)
2.	Shri Syed Faheem Ahmad Bihaqi, KAS.	Sub Divisional Magistrate Pahalgam.	Pahalgam, Sallar and Srigufwara (Partly)
3	Shri Owais Mushtaq, KAS.	Sub Divisional Magistrate Kokernag.	Kokernag and Larnoo

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department
Dated: -11 -03- 2019

No: - Rev/LB/09/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs
(with 7 copies).
5. Deputy Commissioner, Anantnag.
6. OSD to Advisor (KS) to Hon'ble Governor for information.
7. Concerned officers for information.
8. Manager, Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
10. I/C Website Revenue Department.
11. Notification / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department